

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2301/2015

(Arising out of impugned final judgment and order dated 07-07-2014 in WP No. 17601/1995 passed by the High Court Of Judicature At Allahabad)

U. P. FINANCIAL CORPORATION & ANR.

Petitioner(s)

VERSUS

M/S. CARDOLA BOARD MILLS PVT. LTD. & ORS.

Respondent(s)

Date : 09-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN

HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Rakesh Uttamchandra Upadhyay, AOR
Ms. Aarti U. Mishra, Adv.

For Respondent(s) Ms. Maneesha Dhir, Adv.
Mr. Rohit K. Singh, AOR
Mr. Karan Batura, Adv.
Mr. Arup Banerjee, AOR

UPON hearing the counsel the Court made the following
O R D E R

List after four weeks on a non-miscellaneous day.

(ARJUN BISHT)

(COURT MASTER (SH)

(PRADEEP KUMAR)

(BRANCH OFFICER)

(ASHWANI THAKUR)

AR-CUM-PS